REHABILITATION OF REFUGEES FROM EAST PAKISTAN IN ASSAM

Written Answers

- 597. SHRI M PURKAYASTHA: Will the Minister of LABOUR AND REHABILITATION be pleased to
- (a) the total number of Displaced Persons who entered Assam since the partition up to the new influx of 1964;
- (b) the total number of migrants who entered Assam since 1964 to 31st October, 1968;
- (c) the schemes under which the new migrants will be rehabilitated there; THE THE T and
- (d) what is the total number of families who are living in different camps of the Assam State?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOY-REHABILITATION AND MENT (SHRI D. R. CHAVAN): (a) Approximately 4.92 lakh persons entered Assam from East Pakistan since the partition up to the end of December, 1963.

- (b) During the period 1-1-1964 to 27-10-1968, approximately 1.98 lakh persons entered Assam from East Pakistan. Information regarding the number of such migrants who entered Assam after 28-10-1968 is nor available yet.
- (c) and (d) New migrants from East Pakistan, who have entered the relief camps are eligible for rehabilitation assistance. So far, nearly 10,000 families have already been resettled. As on 23-11-1968, 6,431 agriculturist and non-agriculturist families were residing in different relief camps in Assam. Schemes for their rehabilitation are under way. In addition, 1,249 families of long term liability category of old, infirm, widows etc. are also in camps and they will be accommodated eventually in P. L. Homes.
- 598. [Transferred to the 11th December, 1968.]

## P & T STRIKE IN ORISSA

- 599. SHRI BANKA BEHARY DAS: Will the Minister of COMMUNICA-TIONS be pleased to state:
- (a) the number of postal employees who have been charge-sheeted for taking part in last Central Government employees strike in Orissa;

- (b) how many of them have been spended; and suspended; and
- (c) the rule under which they have been charge-sheeted or suspended?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIA-MENTARY AFFAIRS AND COM-MUNICATIONS (SHRI I. K. GUJ-RAL): (a) Number of P and T employees against whom disciplinary proceedings have been initiated-37.

- (b) Number of P and T employees suspended—14.
- (c) Central Civil Services (Classification, Control and Appeal) Rules, 1965, rules 10 and 14, 1901 and

ISSUE OF PATTA TO DISPLACED PERSONS IN CACHAR

- 600. SHRI M. PURKAYASTHA: Will the Minister of LABOUR AND REHABILITATION be pleased to REHABILITATION
- (a) the number of colonies which were started during the period 1950 to 1967 in Cachar in the State of Assam for refugees from East Pakistan:
- (b) whether it is a fact that no patta (title over the land) have been issued to the displaced persons up till now; and
- (c) if so, what steps Government proposes to take for issuing Parta (title over the land) to the displaced persons?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOY-MENT AND REHABILITATION (SHRI D. R. CHAVAN): (a), (b) and (c) Information is being collected and will be laid on the Table of the Sabha.

ALLOTMENT OF FLATS TO DISPLACED PERSONS IN HATHIKHANA, DELHI

- 601. SHRI JAIRAMDAS DAULAT-RAM: Will the Minister of LABOUR AND REHABILITATION be pleased to state:
- (a) the reasons why displaced families from West Pakistan who were allotted flats in Hathikhana in Delhi several years ago have not been made legal owners of the flats despite their having paid the price of the flats; and